

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO.1243
TO BE ANSWERED ON 09/02/2017**

Accountability and Transparency in Sports Bodies

1243. SHRI KIRTI AZAD:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware of the issues arising out of delay in implementation or non-implementation of recommendations made by Justice Lodha Committee along with the directions of Supreme Court with regard to the Board of Control for Cricket in India (BCCI);**
- (b) if so, the details thereof along with the steps being taken by the Government in this regard;**
- (c) whether the Government proposes to bring a legislation to make all the sports bodies accountable and transparent in their functioning; and**
- (d) if so, the details thereof and if not, the steps proposed to be taken by the Government to streamline the functioning/alleged mismanagement in various sports bodies in the country?**

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS AND SPORTS
(SHRI VIJAY GOEL)**

- (a) & (b) Madam, Justice R.M. Lodha Committee appointed by the Hon'ble Supreme Court to look into the issues relating to governance and functioning of the Board of Control for Cricket in India (BCCI) submitted its report to the Supreme Court. Hon'ble Supreme Court passed order**

on 18/7/2016 on the recommendations of Justice Lodha Committee. The apex court has constituted a committee of administrators as interim body to implement the orders of Hon'ble Supreme Court and the Govt. has no role in the matter.

(c) & (d) Government has set up a committee to look into all developments post introduction of National Sports Development Code of India 2011 and make recommendations.
